

[Translation]

**Adulteration in spices**

\*435. SHRI ASTBHUJA PRASAD SHUKLA:  
PROF. PREM DHUMAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have received complaints regarding adulteration in spices;

(b) if so, the details thereof;

(c) whether the Government have conducted any enquiry in the matter;

(d) if so, the result thereof; and

(e) the steps taken by the Government to check such adulteration in future?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) No, Sir.

(b) to (d). Do not arise.

(e) The specifications of spices have been laid down under the Prevention of Food Adulteration Rules, 1955. The State Governments draw samples of spices regularly and in case the samples are found adulterated, action under the Prevention of Food Adulteration Act is taken. All the States/UTs have been advised from time to time to draw maximum number of samples under the Prevention of Food Adulteration Rules.

[English]

**Integrated Fisheries Development Project**

\*436. SHRI SUDHIR SAWANT: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the Integrated Fisheries Development Project implemented in the country, State-wise;

(b) whether the Government of Maharashtra has approached the Government for establishing Integrated Fisheries Development Project of the National Co-operative Development Corporation;

(c) whether such proposals have also been received from other States;

(d) if so, the details thereof and the action taken thereon, State-wise;

(e) whether the National Co-operative Development Corporation provides consultancy to the Cooperative Societies; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) The sector-wise and State-wise details of Integrated Fisheries Development Projects sanctioned and implemented by the NCDC are given in the *Statement-I*.

(b) The Maharashtra Government approached NCDC for implementing an Integrated Fisheries Development Project in Akola and Bhandara districts for development of reservoir fisheries to be implemented by the Bhandara District

Fishermen Co-operative Federation Ltd. and the Akola District Fishermen Co-operative Federation Ltd. The NCDC sanctioned this project on 31.3.92.

(c) and (d). Yes, Sir, as per details given in the *Statement-II*.

(e) and (f). NCDC supports engaging Consultants for preparation of the detailed project reports by the cooperative societies. The societies have to obtain the prior approval of the Corporation for appointing the consultants, and finalising the terms of reference and the cost of consultancy, by sending a formal proposal through the State Government. The amount spent for engaging the Consultants towards preparation of the project report, however, is to be provided under the project, only if the project is sanctioned.

**STATEMENT-I**

*State-wise details of the Integrated Fisheries Development Project implemented in the country*

Sl. Sector No.	Name of the State	No. of project
1. Marine	1. Andhra Pradesh	2
	2. Kerala	3
	3. West Bengal	2
	4. Orissa	1
	5. Tamil Nadu	1
		9
2. Inland	1. Gujarat	1
	2. Karnataka	1
	3. Maharashtra	1
		3

**STATEMENT-II**

*Integrated Fisheries Development Projects Assisted by NCDC*

*(Rs. in lakhs)*

State	Project Period	Block Assistance		
		Cost	Sanct- ioned	Release
<b>Marine Sector</b>				
1. Andhra Pradesh-I	86-87-92-93	215.24	181.78	161.16
2. Andhra Pradesh-II	90-91-95-96	2195.65	2060.16	323.94
3. Kerala-I	85-86-90-91	555.84	431.69	431.69
4. Kerala-II	86-87-92-93	1034.28	911.45	782.52
5. Kerala-III	91-92-96-97	3560.00	3450.00	1399.10
6. West Bengal-I	85-86-92-93	1526.03	1405.84	1274.16
7. West Bengal-II	90-91-95-96	709.32	627.42	217.98

State	Project Period	Block Assistance		
		Cost	Sanct- ioned	Release
8. Orissa	90-91-97-98	413.57	356.82	54.87
9. Tamil Nadu	91-92-96-97	1588.20	1517.11	362.42
<b>Inland Sector</b>				
10. Gujarat	87-88-95-96	230.33	184.56	73.66
11. Karnataka	87-88-96-97	473.88	406.58	55.91
		12502.34	11533.41	5137.41

[Translation]

#### **Railway Protection Force**

\*437. DR. LAXMINARAYAN PANDEYA: Will the Minister of RAILWAYS be pleased to state:

(a) the process prescribed for recruitment in the Railway Protection Force;

(b) whether benefits of reservation are extended to SC & ST communities and other backward classes;

(c) if so, the percentage thereof; and

(d) the number of Jawans recruited in the Western Railway in 1993-94 and in the Central Railway in 1992-93 and 1993-94?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Direct recruitment in Railway Protection Force is done at the levels of Constables and Sub-Inspectors and for this purpose Zonal Recruitment Boards and Central

Selection Board are constituted respectively. These Boards notify the vacancies, venue and date of selection in the leading newspapers, Zila Sainik Boards and also inform the State Employment Exchanges etc. The candidates who fulfil the academic qualification, physical standards are subjected to physical efficiency tests, written tests and interview.

These Recruitment/Selection Boards thereafter, recommend successful candidates for appointment strictly in order of their merit.

(b) Yes, Sir.

(c) 15%, 7½% and 27% respectively for SC, ST and Other Backward Classes.

(d) No recruitment was made on Western Railway in 1993-94. Similarly, no recruitment was made on Central Railway in 1992-9. However, on Central Railway recruitment process was held in 1993-94 in which 202 candidates were empanelled.